

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:3495
ANSWERED ON:04.08.2014
PRIVATE SECURITY GUARDS S.
Patel Shri Prahlad Singh;Patel Smt. Jayshreeben

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the number of agencies registered under the Private Security Agencies (Regulation) Act, 2005;
- (b) the number of personal/private security guard in the country at present;
- (c) whether the Government has made any policy for fixing wages of private security guards and providing them other benefits;
- (d) if so, whether their wages and other benefits have been linked with Retail Price Index; and
- (e) if so, the details of mechanism to ensure payment of wages as per their pay scales to such unorganised sector workers including private security guards in the country?

Answer

MINISTER OF STATE FOR STEEL, MINES, LABOUR AND EMPLOYMENT (SHRI VISHNU DEO SAI)

- (a) & (b): No such information in this regard is available in this Ministry.
- (c): The minimum wages for security guards/watch and ward for the Central Sphere is fixed by the Central Government under the Minimum Wages Act, 1948.

Further, for social security benefits for the unorganised sector workers, the Government has launched the Rashtriya Swasthya Bima Yojana (RSBY) to provide smart card based cashless health insurance, including maternity benefit, cover of Rs. 30,000/- per annum on family floater basis to BPL families on 01.10.2007. The scheme became operational from 01.04.2008.
- (d): The minimum wages fixed by the Central Government have Variable Dearness Allowance (VOA) as a component which is linked to the Consumer Price Index for the Industrial Workers.
- (e): While the enforcement, in the Central Sphere, is secured through the Inspecting Officers of the Chief Labour Commissioner (Central) under Central Industrial Relations Machinery (CIRM), the compliance, in the State Sphere, is ensured through the State Enforcement Machinery.